

[श्री फूलचन्द वर्मा]

अधिकारी उक्त क्षेत्र में गये तथा वहाँ आतंक पैदा करके कुछ लोगों को पुलिस पक्ष में बयान देने हेतु रेल के डेले में बैठा कर देवास ले गए। रात भर उनको रोका गया और तरह-तरह की यातनाएं दी गईं।

अध्यक्ष महोदय, मैंने यह अखबार कटिंग आप को दी है।

अध्यक्ष महोदय : इसीलिए मैंने इस को पैडिंग रखा है खत्म नहीं किया है।

MR. SPEAKER : Shri Nayak, on what matter are you standing ?

SHRI B. V. NAIK (Kanara) : I am standing under Rule 376 on a point of order in regard to the interpretation of Rule 377 under which I had given you a notice regarding the monopoly house of M/s. Karamchand Thapar who have been acquiring 2500 acres of land in my constituency displacing hundred, of people, not for the sake of their plant or for their factory but for the production of their raw materials and, therefore...

MR. SPEAKER : You are the first Member who gets up with the Rules Book and Constitution. Quoting Rule 377 does not mean any explanation ...

SHRI B. V. NAIK : Under the circumstances, I want to know whether ...

MR. SPEAKER : I have allowed it.

SHRI B. V. NAIK : The rule says that he shall be permitted to raise it at such time and date as the Speaker may fix. So, I would like to know whether it is competent or right for the Speaker to fix the first day of the next session...

MR. SPEAKER : Please do not come at the wrong time.

11.50 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. EXAMINATION OF MASTERS AND MATES (AMDT.) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKAT-SWAMY) : On behalf of Shri Raj Baha-

dur, I beg to lay on the Table a statement explaining reasons for delay in laying the Examination of Masters and Mates (Amendment) Rules, 1973 published in Notification No. G.S.R. 272 in Gazette of India dated the 17th March, 1973. [Placed in Library. See No. LT-5085/73]

REVIEW & ANNUAL REPORT OF NIDC FOR 1971-72

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act 1956 :

- (1) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1971-72.
- (2) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT-5086/73]

AUDIT REPORT ON ACCOUNTS OF DDA FOR 1969-70

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) : I beg lay on the Table a copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Development Authority for the year 1969-70, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-5087/73].

(Interruptions)

MR. SPEAKER : I am really surprised that this kind of thing is happening in the House every day during this session. I have explained that this is not the time for raising such matters. There is an item in the agenda fixed for that purpose. I shall call the hon. Member later on on that item. But I find that they rise in between all the time. There should be some limit to that.